

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR.JUSTICE K. V. JAYAKUMAR

Tuesday, the 28<sup>th</sup> day of April 2026 / 8th Vaisakha, 1948  
WP(C) NO. 15896 OF 2026(J)

**PETITIONER:**

ADV. K. PRAVEEN KUMAR, AGED 54 YEARS, S/O KESAVAN NAIR, UDF  
CANDIDATE FROM THE LEGISLATIVE ASSEMBLY CONSTITUENCY NO.23  
(KOYILANDY), KOZHIKODE DISTRICT, RESIDING AT SANTHAM, NADUVATHUR  
P.O., KOYILANDY-VIA, KOZHIKODODE DISTRICT., PIN - 673330

**RESPONDENTS:**

1. CHIEF ELECTORAL OFFICER ELECTION TO THE KERALA STATE LEGISLATIVE ASSEMBLY, OFFICE OF THE CHIEF ELECTORAL OFFICER, VIKAS BHAVAN, THIRUVANANTHAPURAM., PIN - 695033
2. DISTRICT COLLECTOR AND DISTRICT ELECTION OFFICER CIVIL STATION, COLLECTORATE, KOZHIKODE., PIN - 673020
3. RETURNING OFFICER ELECTION TO THE KERALA STATE LEGISLATIVE ASSEMBLY, PERAMBRA CONSTITUENCY (LAC NO.24), PERAMBRA P.O., KOZHIKODE DISTRICT., PIN - 673525
4. RETURNING OFFICER ELECTION TO THE KERALA STATE LEGISLATIVE ASSEMBLY, KOYILANDY CONSTITUENCY (LAC NO.23), KOYILANDY P.O., KOZHIKODE DISTRICT., PIN - 673305

Writ petition (civil) praying *inter alia* that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the 1st respondent to consider and dispose of Exts.P1 and P2 representations, with notice to the petitioner, forthwith, pending final disposal of the W.P.(C).

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of SRI.BABU JOSEPH KURUVATHAZHA Advocate for the petitioner and SRI.DEEPULAL MOHAN, STANDING COUNSEL for R1, the court passed the following:

TUESDAY, THE 28<sup>TH</sup> DAY OF APRIL 2026

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ADV. K. PRAVEEN KUMAR

VS

CHIEF ELECTORAL OFFICER & OTHERS

**ADVS FOR PETITIONER:**

SRI.BABU JOSEPH KURUVATHAZHA

**ADVS FOR RESPONDENTS:**

SHRI.DEEPU LAL MOHAN, SC, STATE ELECTION COMMISSION,  
KERALA



When the matter is taken up today, the learned counsel for the petitioner submitted that the petitioner has submitted Exts.P1 and P2 representations before respondents 1 and 2. Those representations are pending consideration.

2. The grievance of the petitioner is that the strong room located at JDT Islam Convention Centre, where the ballot boxes of the Assembly Constituencies are stored, was opened on 20.04.2026 under

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the supervision of officials without any prior intimation to the candidates or their Chief Agents.

3. According to the learned counsel for the petitioner, UDF workers have been deployed round-the-clock to monitor the strong room premises. On getting information about the opening of the strong room, the candidates of that Assembly Constituencies visited the site and sought clarification from the officials. It is in these circumstances that the petitioner has submitted the above said representations.

4. The learned counsel for the petitioner submitted that an interim order may be passed to dispose of the representations submitted by the petitioner within a time frame.

5. The learned Standing Counsel for the State Election Commission submitted that the representations submitted by the petitioner can be considered within three days.

6. Having regard to the submissions advanced, I am of the view that the interim order can be passed directing the 1<sup>st</sup> respondent

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to consider the representations within three days, after giving an opportunity of being heard online, to the petitioner and to dispose of the said representations within three days from today.

Post on 03.06.2026.

H/o.

Sd/-  
**K. V. JAYAKUMAR**  
**JUDGE**

bpr



**APPENDIX OF WP(C) 15896/2026**

**Exhibit-P1**

**TRUE COPY OF THE REPRESENTATION DATED 20.4.2026  
SUBMITTED BY THE PETITIONER ALONG WITH OTHERS BEFORE  
THE RESPONDENTS 1 AND 2.**

**Exhibit-P2**

**TRUE COPY OF THE REPRESENTATION DATED 21.4.2026  
SUBMITTED BY THE PETITIONER BEFORE THE RESPONDENTS 1  
AND 2.**

